

HIGH COURT OF JUDICATURE AT ALLAHABAD
UPHJS Direct Recruitment 2014

NOTICE

No. 410/Selection & Appointment/2015 Dated: Allahabad: March 08, 2015

DUPLICATE INTERVIEW CALL LETTER

In case the candidates do not receive the interview call letter of U.P. Higher Judicial Service Direct Recruitment, 2014 sent through Speed-Post, they can obtain the Duplicate Interview Call Letter from the Selection & Appointment Cell, 1st Floor, Mediation Centre Building, High Court, Allahabad after proper verification from 10th March, 2015 onwards in the office hours.

The candidates must bring an ID proof in original for issuance of the Duplicate Interview Call Letter.

sd/-
Registrar
Selection & Appointment

HIGH COURT OF JUDICATURE AT ALLAHABAD
UPHJS Direct Recruitment 2014

Show Cause Notice

To,
Ms. Ruchi Chaudhary,
Roll no. 5992

No. 411/Selection & Appointment/2015 Dated: Allahabad: March 08, 2015

During a further scrutiny of your application form of Direct Recruitment to U.P. Higher Judicial Service – 2014, it has been noticed that you were in employment. In view of the law laid down by the Hon'ble Supreme Court in ***Deepak Agarwal Vs. Keshav Kaushik & Others (2013) 5 SCC 277 and in Special Leave Petition Nos. 17201-17212 of 2007-High Court of Judicature at Allahabad Vs. Sanjay Agarwal & Anr.***, a candidate of Higher Judicial Service (Direct Recruitment) must possess 7 years continuous practice as an Advocate immediately preceding his/her date of application.

Therefore, it has been directed by this Hon'ble Court that a notice be served upon you, to show cause as to why your candidature be not cancelled on the above ground of not having requisite 7 years continuous practice as an advocate immediately preceding the date of application.

You are required to furnish your reply in writing on the date of your interview.

Sd/-
R.K. Upadhyay, HJS
Registrar
Selection & Appointment

HIGH COURT OF JUDICATURE AT ALLAHABAD
UPHJS Direct Recruitment 2014

Show Cause Notice

To,
Sri Kumar Mitakshar,
Roll no. 3232

No. 412/Selection & Appointment/2015 Dated: Allahabad: March 08, 2015

During a further scrutiny of your application form of Direct Recruitment to U.P. Higher Judicial Service – 2014, it has been noticed that you were in employment and had also pursued LL.M degree from University of Allahabad. In view of the law laid down by the Hon'ble Supreme Court in ***Deepak Agarwal Vs. Keshav Kaushik & Others (2013) 5 SCC 277 and in Special Leave Petition Nos. 17201-17212 of 2007-High Court of Judicature at Allahabad Vs. Sanjay Agarwal & Anr.***, a candidate of Higher Judicial Service (Direct Recruitment) must possess 7 years continuous practice as an Advocate immediately preceding his/her date of application.

Therefore, it has been directed by this Hon'ble Court that a notice be served upon you, to show cause as to why your candidature be not cancelled on the above ground of not having requisite 7 years continuous practice as an advocate immediately preceding the date of application.

You are required to furnish your reply in writing on the date of your interview.

Sd/-
R.K. Upadhyay, HJS
Registrar
Selection & Appointment

HIGH COURT OF JUDICATUE AT ALLAHABAD
UPHJS Direct Recruitment 2014

Show Cause Notice

To,

Sri Laxi Kant Rathaur,
Roll No. 3310

No. 413/Selection & Appointment/2015 Dated: Allahabad: March 08, 2015

During a further scrutiny of your application form of U.P. Higher Judicial Service Direct Recruitment, 2014, it has been noticed that you had pursued D.Phil (Law) in the year 2009 from the University of Allahabad. In view of the law laid down by the Hon'ble Supreme Court in ***Deepak Agarwal Vs. Keshav Kaushik & Others (2013) 5 SCC 277*** and in ***Special Leave Petition Nos. 17201-17212 of 2007-High Court of Judicature at Allahabad Vs. Sanjay Agarwal & Anr.***, a candidate of Higher Judicial Service (Direct Recruitment) must possess 7 years continuous practice as an Advocate immediately preceding his/her date of application.

Therefore, it has been directed by this Hon'ble Court that a notice be served upon you, to show cause as to why your candidature be not cancelled on the above ground of not having requisite 7 years continuous practice as an advocate immediately preceding the date of application.

You are required to furnish your reply on the day of your interview in writing.

Sd/-
R.K. Upadhyay, HJS
Registrar
Selection & Appointment

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UPHJS Direct Recruitment 2014

Show Cause Notice

To,

Ms.Madhulika Chaudhary,
Roll No. 3355

No. 414/Selection & Appointment/2015 Dated: Allahabad: March 08, 2015

During a further scrutiny of your application form of U.P. Higher Judicial Service Direct Recruitment, 2014, it has been noticed that you had pursued LL.M in the year 2010 from the HNB Garhwal University. In view of the law laid down by the Hon'ble Supreme Court in ***Deepak Agarwal Vs. Keshav Kaushik & Others (2013) 5 SCC 277 and in Special Leave Petition Nos. 17201-17212 of 2007-High Court of Judicature at Allahabad Vs. Sanjay Agarwal & Anr.***, a candidate of Higher Judicial Service (Direct Recruitment) must possess 7 years continuous practice as an Advocate immediately preceding his/her date of application.

Therefore, it has been directed by this Hon'ble Court that a notice be served upon you, to show cause as to why your candidature be not cancelled on the above ground of not having requisite 7 years continuous practice as an advocate immediately preceding the date of application.

You are required to furnish your reply on the day of your interview in writing.

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Registrar
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UPHJS Direct Recruitment 2014

Show Cause Notice

To,

Ms. Manu Kalia,
Roll No. 3670

No. 415/Selection & Appointment/2015 Dated: Allahabad: March 08, 2015

During a further scrutiny of your application form of U.P. Higher Judicial Service Direct Recruitment, 2014, it has been noticed that you had pursued Doctorate Degree in the year 2013. In view of the law laid down by the Hon'ble Supreme Court in ***Deepak Agarwal Vs. Keshav Kaushik & Others (2013) 5 SCC 277 and in Special Leave Petition Nos. 17201-17212 of 2007-High Court of Judicature at Allahabad Vs. Sanjay Agarwal & Anr.***, a candidate of Higher Judicial Service (Direct Recruitment) must possess 7 years continuous practice as an Advocate immediately preceding his/her date of application.

Therefore, it has been directed by this Hon'ble Court that a notice be served upon you, to show cause as to why your candidature be not cancelled on the above ground of not having requisite 7 years continuous practice as an advocate immediately preceding the date of application.

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Registrar
Selection & Appointment

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Show Cause Notice

To,

Sri Pradeep Kumar,
Roll No. 4620

No. 416/Selection & Appointment/2015 Dated: Allahabad: March 08, 2015

During a further scrutiny of your application form of U.P. Higher Judicial Service Direct Recruitment, 2014, it has been noticed that you had pursued LL.M. 2 years' course in the year 2012 from the Kurukshera University. In view of the law laid down by the Hon'ble Supreme Court in ***Deepak Agarwal Vs. Keshav Kaushik & Others (2013) 5 SCC 277 and in Special Leave Petition Nos. 17201-17212 of 2007-High Court of Judicature at Allahabad Vs. Sanjay Agarwal & Anr.***, a candidate of Higher Judicial Service (Direct Recruitment) must possess 7 years continuous practice as an Advocate immediately preceding his/her date of application.

Therefore, it has been directed by this Hon'ble Court that a notice be served upon you, to show cause as to why your candidature be not cancelled on the above ground of not having requisite 7 years continuous practice as an advocate immediately preceding the date of application.

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Sd/-
R.K. Upadhyay, HJS
Registrar
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UPHJS Direct Recruitment 2014

Show Cause Notice

To,

Sri Sanjay Kumar Shukla,
Roll No. 6255

No. 417/Selection & Appointment/2015 Dated: Allahabad: March 08, 2015

During a further scrutiny of your application form of U.P. Higher Judicial Service Direct Recruitment, 2014, it has been noticed that you had pursued LL.M in the year 2010 from the Kurukshetra University. In view of the law laid down by the Hon'ble Supreme Court in ***Deepak Agarwal Vs. Keshav Kaushik & Others (2013) 5 SCC 277 and in Special Leave Petition Nos. 17201-17212 of 2007-High Court of Judicature at Allahabad Vs. Sanjay Agarwal & Anr.***, a candidate of Higher Judicial Service (Direct Recruitment) must possess 7 years continuous practice as an Advocate immediately preceding his/her date of application.

Therefore, it has been directed by this Hon'ble Court that a notice be served upon you, to show cause as to why your candidature be not cancelled on the above ground of not having requisite 7 years continuous practice as an advocate immediately preceding the date of application.

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Sd/-
R.K. Upadhyay, HJS
Registrar
Selection & Appointment

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UPHJS Direct Recruitment 2014

Show Cause Notice

To,

Sri Sanjeev Kumar Sinha,
Roll No. 6377

No. 418/Selection & Appointment/2015 Dated: Allahabad: March 08, 2015

During a further scrutiny of your application form of U.P. Higher Judicial Service Direct Recruitment, 2014, it has been noticed that you had pursued LL.M in the year 2010 from Global Open University, Nagaland. In view of the law laid down by the Hon'ble Supreme Court in ***Deepak Agarwal Vs. Keshav Kaushik & Others (2013) 5 SCC 277 and in Special Leave Petition Nos. 17201-17212 of 2007-High Court of Judicature at Allahabad Vs. Sanjay Agarwal & Anr.***, a candidate of Higher Judicial Service (Direct Recruitment) must possess 7 years continuous practice as an Advocate immediately preceding his/her date of application.

Therefore, it has been directed by this Hon'ble Court that a notice be served upon you, to show cause as to why your candidature be not cancelled on the above ground of not having requisite 7 years continuous practice as an advocate immediately preceding the date of application.

You are required to furnish your reply on the day of your interview in writing.

Sd/-
R.K. Upadhyay, HJS
Registrar
Selection & Appointment

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UPHJS Direct Recruitment 2014

Show Cause Notice

To,

Sri Rakesh Kumar Yadav,
Roll No. 5498

No. 419/Selection & Appointment/2015 Dated: Allahabad: March 08, 2015

During a further scrutiny of your application form of U.P. Higher Judicial Service Direct Recruitment, 2014, it has been noticed that you had pursued LL.M in the year 2013 from the University of Allahabad. In view of the law laid down by the Hon'ble Supreme Court in ***Deepak Agarwal Vs. Keshav Kaushik & Others (2013) 5 SCC 277 and in Special Leave Petition Nos. 17201-17212 of 2007-High Court of Judicature at Allahabad Vs. Sanjay Agarwal & Anr.***, a candidate of Higher Judicial Service (Direct Recruitment) must possess 7 years continuous practice as an Advocate immediately preceding his/her date of application.

Therefore, it has been directed by this Hon'ble Court that a notice be served upon you, to show cause as to why your candidature be not cancelled on the above ground of not having requisite 7 years continuous practice as an advocate immediately preceding the date of application.

You are required to furnish your reply on the day of your interview in writing.

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Registrar
Selection & Appointment

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UPHJS Direct Recruitment 2014

Show Cause Notice

To,

Sri Krishna Swaroop Dhar Dwivedi,
Roll No. 3194

No. 420/Selection & Appointment/2015 Dated: Allahabad: March 08, 2015

During a further scrutiny of your application form of U.P. Higher Judicial Service Direct Recruitment, 2014, it has been noticed that you had pursued Post Graduate Diploma in Securities and Banking Law in the year 2007-2008 from the Indian Law Institute. In view of the law laid down by the Hon'ble Supreme Court in ***Deepak Agarwal Vs. Keshav Kaushik & Others (2013) 5 SCC 277 and in Special Leave Petition Nos. 17201-17212 of 2007-High Court of Judicature at Allahabad Vs. Sanjay Agarwal & Anr.***, a candidate of Higher Judicial Service (Direct Recruitment) must possess 7 years continuous practice as an Advocate immediately preceding his/her date of application.

Therefore, it has been directed by this Hon'ble Court that a notice be served upon you, to show cause as to why your candidature be not cancelled on the above ground of not having requisite 7 years continuous practice as an advocate immediately preceding the date of application.

You are required to furnish your reply on the day of your interview in writing.

Sd/-
R.K. Upadhyay, HJS
Registrar
Selection & Appointment